

(12)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

D.A.No.2404/93

New Delhi, This the 7th Day of July 1994

Hon'ble Shri P.T.Thiruvengadam, Member(A)

Shri Surendran K  
son of Late Shri K Krishnan,  
working as Supdt E/M Grade I  
O/D Garrison Engineer E/M  
Water Supply and Air conditioning  
Delhi Cantt

..Applicant

By Shri K S R Krishna, Advocate

Versus

Union of India, Through

1. The Secretary  
Ministry of Defence  
South Block  
New Delhi
2. The Chief Engineer  
Headquarters  
Delhi Zone,  
Delhi Cantt-10.
3. The Commander Works Engineer  
(Utility)  
Delhi Cantt-10.
4. The Garrison Engineer  
Water Supply and Air Conditioning  
Delhi Cantt-10.

...Respondents

By Shri M K Gupta, Advocate

D R D E R(oral)

Hon'ble Shri P.T.Thiruvengadam, Member(A)

1. None appeared for the applicant. I proceeded to dispose of the OA based on the material available and the arguments advanced by the learned counsel for the respondents.
2. The learned counsel for the respondents refers to the statement filed by the respondents on 28.6.94 bringing out that the impugned order dated 13.9.93 has been cancelled. This is the main relief claimed in the OA.

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3. It was further explained that the applicant has been promoted to the Grade of AE(E/M) and posted at New Delhi vide letter dated 25.1.94(Annexure A 3 to the written statement dated 28.6.94).

4. Reference was also drawn to Annexure 5 which reproduces the letter written by the applicant stating that he would be withdrawing the OA.

5. Under the circumstances as above wherein the reliefs claimed have been met with, the OA has become infructuous and is dismissed accordingly.

6. The applicant is however given liberty to approach the Tribunal in case any grievance persists regarding the implementation of the reliefs prayed for in this OA. No costs.

P. T. Thiruvengadam

(P.T.THIRUVENGADAM)  
Member(A)

LCP